



Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.

Notification
Jammu, the 18th December, 2018

SRO 579-In exercise of the powers conferred by sub-sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996 (XIII of 1996), and in supersession of previous Notification SRO 369 dated 18.11.2016, the Government hereby confer upon Shri. Rahul Sharma, (KAS), Additional Commissioner, Jammu the powers of Divisional Commissioner, Jammu for the purpose of hearing and disposing off such cases or classes of cases under the provisions of the said Act as may be transferred to him by the Divisional Commissioner, Jammu within the territorial Jurisdiction of Jammu Division.

By order of the Government of Jammu and Kashmir

Sd/-

(Shahid Anayatullah) IAS)

Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/13/2006

Dated: - 18 -12 - 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Jammu.
6. Director, Archives, Archeology & Museums, J&K Srinagar.
7. OSD to Advisor (G) to Hon'ble Governor for information.
8. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette.
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.

(Ghulam Rasool) KAS

Deputy Secretary to Government
Revenue Department